

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 400/2003

Monday, this the 19th day of May, 2003.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Marcel Kumari,  
Head Mistress,  
Kendriya Vidyalaya No.1,  
Hemambika Nagar,  
Palakkad. - Applicant

By Advocate Mr TC Govindaswamy

Vs

1. The Assistant Commissioner,  
Regional Office,  
Kendriya Vidyalaya Sangathan,  
IIT Campus, Chennai-36.
2. The Joint Commissioner(Administration),  
Kendriya Vidyalaya Sangathan,  
1st Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110 016.
3. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
1st Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.
4. Principal,  
Kendriya Vidyalaya No.1,  
Palakkad.
5. C.N.Rahulan,  
Principal,  
Kendriya Vidyalaya No.1,  
Palakkad. - Respondents

By Advocate Mr Thottathil B Radhakrishnan(for R.1 to 4)

The application having been heard on 19.5.2003, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant, a Head Mistress, Kendriya Vidyalaya No.1, Hemambika Nagar, Palakkad, has filed this application challenging the order dated 4.4.2003(A-1) of the 1st respondent placing her under suspension in contemplation of a disciplinary proceeding. It is alleged in the application that on account of personal enmity, the 5th respondent, who has been continuously harassing her had stage managed and procured the impugned order. Aggrieved by the impugned order of suspension, the applicant has filed an appeal to the 3rd respondent, (A-14) which is yet to be considered and disposed of. The applicant has sought setting aside of the impugned order A-1.

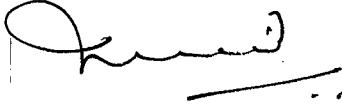
2. When the application came up for hearing, Shri Thottathil B Radhakrishnan took notice on behalf of respondents 1 to 4. Learned counsel on either side agree that the application may be disposed of directing the 3rd respondent to consider A-14 appeal of the applicant against A-1 order of suspension and to give her an appropriate order within a reasonable time.

3. In the light of the above submissions made by the learned counsel on either side, the application is disposed of directing the 3rd respondent to consider A-14 appeal of the

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applicant and to give the applicant a speaking order within a period of six weeks from the date of receipt of copy of this order. There is no order as to costs.

Dated, the 19th May, 2003.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

trs